

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A  
UNSTARRED QUESTION NO. 364**

**TO BE ANSWERED ON THURSDAY, THE 25<sup>TH</sup> FEBRUARY, 2016**

**SPECIAL COURTS**

**364. SHRI D.K. SURESH:**

**Will the Minister of LAW & JUSTICE be pleased to state:**

- (a) the details of funds allocated/released for setting up of special courts in the country during each of the last three years and the current year along with the utilization status thereof, State/UT-wise;**
- (b) the number of such courts set up during the said period, State/UT-wise including Karnataka;**
- (c) whether the Government has reviewed the performance of such courts in the country and if so, the details and the outcome thereof;**
- (d) whether these courts have been successful in achieving their objectives and if so, the details thereof; and**
- (e) whether the judiciary is facing financial crunch and if so, the details thereof and if not, the steps taken to ensure availability of adequate funds and optimum utilisation thereof so as to bring down the huge number of court cases pending in various courts in the country?**

**A N S W E R  
MINISTER OF LAW & JUSTICE  
(SHRI D.V. SADANANDA GOWDA)**

**(a)to (e) : Setting up and functioning of special courts is within the domain of the State Governments and High Courts. Funds are provided by State Governments for setting up and maintenance of**

**these courts. Under Article 247 of the Constitution, the Parliament has the power to provide by law for establishment of any additional courts for the better administration of laws made by Parliament or of any existing laws with respect to a matter enumerated in the Union List. However, in few cases such as Family Courts, Central Government has provided funds to State Governments. Details of funds released to Family Courts during last three years and the current year are given below:**

<b>Name of State</b>	<b>Year</b>	<b>Amount released under Non-Plan (Rs. In lakh)</b>	<b>UC received (Rs. In lakh)</b>	<b>UC Awaited (Rs. In lakh)</b>
<b>Bihar</b>	<b>2013-14</b>	<b>500</b>	<b>830</b>	<b>-</b>
	<b>2015-16</b>	<b>310</b>	<b>310</b>	<b>-</b>
<b>Chhattisgarh</b>	<b>2014-15</b>	<b>100</b>	<b>-</b>	<b>100</b>
<b>Tripura</b>	<b>2012-13</b>	<b>75.00</b>	<b>44.88</b>	<b>30.12</b>
<b>Uttar Pradesh</b>	<b>2014-15</b>	<b>375</b>	<b>-</b>	<b>375</b>

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